

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.1383 of 2020

Rajesh Kumar	...	Petitioner
Versus		
1. The State of Jharkhand		
2. Bhawani Kumari	...	Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: Mr. Sanjay Kr., Advocate
For the State	: Mr. Rakesh Ranjan, Addl.P.P.
For the O.P. No.2	: Mr. Mukesh Kr. Dubey, Advocate

Order No.06 Dated- 26.03.2021

Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed by the petitioner with a prayer for modification of the order dated 29.01.2020 passed in A.B.A. No.7676 of 2019.

It is submitted by the learned counsel for the petitioner that vide order dated 29.01.2020 passed in A.B.A. No.7676 of 2019, the petitioner was directed to surrender before the court below within four months and he was further directed to return all the articles to the opposite party No.2 which were presented at the time of marriage between them and to deposit a demand draft of Rs.3,00,000/- in favour of the complainant. It is next submitted that the petitioner has already returned all the articles to the opposite party No.2 which were presented at the time of marriage between them but as the petitioner could not arrange money to prepare the demand draft for victim compensation, hence, he could not surrender within the stipulated time. It is next submitted that in the meanwhile the petitioner has arranged the money and prepared the demand draft and the copy of the same has been annexed with the brief and the petitioner is ready and willing to surrender before the learned court below and unless six weeks' extension is granted to the petitioner, the petitioner will be highly prejudiced. Hence, it is submitted that the time period for the petitioner to surrender before the court below in terms of the order dated 29.01.2020 passed in A.B.A. No.7676 of 2019, be extended by six weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioner, the prayer for extension of time for the petitioner to surrender in the court below in terms of the order dated 29.01.2020 passed in A.B.A. No.7676 of

2019 is extended by six weeks from the date of this order. The order dated 29.01.2020 passed in A.B.A. No.7676 of 2019 is modified by directing the petitioner to surrender within six weeks from the date of this order in terms of the order dated 29.01.2020 passed in A.B.A. No.7676 of 2019.

The order dated 29.01.2020 passed in A.B.A. No.7676 of 2019 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(Anil Kumar Choudhary, J.)

Animesh/